

**Distribution of Iron and Steel Materials:**

10450. SHRI NAKUL NAYAK:  
SHRI KESHARI LAL:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Iron and Steel materials have been released by Branch Sales Office, SAIL, New Delhi to parties covered by Adverse Departmental Committee/Government Audit Reports No. 10 and 11 dated 21 October, 89/1 January, 90 and 26 December, 1989 respectively on the basis of fake capacity certificates against the contents of the capacity certificates to some DCTD units for commercial production against chartered engineer's certificate and to some DGTD units without obtaining clearance from DGTD regarding commencement of commercial production;

(b) whether these parties were also released materials against TBS booking procured against confirmed bookings of DRS customers and by allocating light sections of conversion angles in TBS to private parties while refusing supplies to EEPCCRO holders and even delaying defence priorities; and

(c) if so, the protection Government propose to provide to customers who are threatened by these officials?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) BSO, SAIL, New Delhi has supplied Iron and Steel materials in terms of JPC guidelines and on submission of documents required under the guidelines.

On receipt of a complaint from a party attached to the Delhi branch, an internal committee in SAIL was asked to look into it. The Committee submitted its report on 21.10.1989. Certain corrective actions aris-

ing out of the report were taken by the zonal office. The issues brought out by the party were also a subject matter of audit memos in December, 89 and January, 90. The audit memos pertaining to distribution policy have been replied by SAIL and the other pertaining to dishonouring of cheques is under reply. Since this matter came to the notice of the head-quarters of SAIL Marketing organisation, two senior level committees were also appointed by SAIL to look into the issues in its entirety. The Committees have come to the conclusion that

- (i) neither the JPC nor the internal guidelines of SAIL have been violated.
- (ii) the branch has followed practices prevalent over a number of years.
- (iii) all bookings have been made on a uniform basis.

It is not possible for SAIL to check the authenticity of documents. Wherever authenticity of documents have been questioned in the complaints, these have been sent to the issuing authorities for their verification.

(b) Supplies of materials have been made in consonance with the laid down guidelines and procedures. There was no pending demand from EEPCC/Defence at the time of offering the items referred to in the question.

(c) Does not arise.

**Establishment of Second Tiger Safari In Karnataka**

10451. SHRI V. KRISHNA RAO: Will the Minister of TOURISM be pleased to state:

(a) whether a Second Tiger Safari is proposed to be established in Karnataka;